

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:4570
ANSWERED ON:18.04.2001
MPLADS
HANNAN MOLLAH

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Members of Parliament have been requested to allot fund from their MPLADS to the State of Andhra Pradesh, Orissa, West Bengal and Gujarat; and

(b) if so, the number of Members of Parliament allotted the money so far, to each State?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE FOR THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE)

(a)&(b) Under the Guidelines on MPLADS, Members of Parliament can recommend works outside their constituencies/States for construction of assets that are permissible in the Guidelines, for rehabilitation measures in the event of 'natural calamity of rare severity' in any part of the country for an amount not exceeding Rs.10 lakhs, for each calamity. In the case of Gujarat a relaxation has been issued enabling Members of Parliament to contribute whatever amount they desire upto their unspent balance for the year from their MPLADS funds for reconstruction work in the earthquake affected areas of that State. Accordingly, Members of Parliament have been intimated to send their contribution to the Chief Secretary of Gujarat State for creation of durable assets which are permissible under the MPLADS Guidelines. In accordance with the information available with the Ministry of Statistics & Programme Implementation, as on 31.3.2001, details regarding number of MPs, indicating their consent, State wise/House wise are indicated below.

State	Lok Sabha	Rajya Sabha	Amount (Rs. lakhs)
Orissa	83	68	1510
West Bengal	28	10	380
Gujarat	66	108	2686
Andhra Pradesh	-	-	-
Total	177	186	4576

As MPs desirous of contributing funds to the calamity affected areas may do so by advising their nodal DCs, the complete lists of Members of Parliament indicating their consent for contribution to these calamity affected areas are available with the concerned States.